

13.00 hrs.

- (ii) **Need to release adequate funds for construction of a protection wall and embankment to protect the Samadhi of late Shri Y. B. Chavan at Karad in Maharashtra from erosion by river Krishna**

SHRI PRITHVIRAJ D. CHAVAN (KARAD): Sir, I wish to raise the following matter under Rule 377.

The Samadhi of late Shri Y. B. Chavan, the former Deputy Prime Minister of India, is located on the banks of river Krishna at Karad in Maharashtra. During rainy seasons the floods erode the banks and pose danger to the Samadhi. There is a proposal to construct a protection wall and embankment to protect the monument. The hon. Minister for Water Resources, Shri Vidyacharan Shukla has himself visited the site in April, 1992. The plans have been drawn up by the State Government. The Central Government has promised to support them.

I request the Central Government to release funds for carrying out this work immediately in keeping with the sentiments of the people of Karad.

- (iii) **Need for diversion of National Highway No. 52 and Construction of Bridge on Mangaldoi River at Mangaldoi Town in Assam**

SHRI PROBINA DEKA (MANGALDOI): Sir, there is great need for diversion of National Highway No. 52 at district headquarter Mangaldoi Town, my Parliamentary constituency in Assam. Due to diversion, Mangaldoi Town would be protected from river Brahmaputra and communication will be more convenient.

Moreover, the condition of bridge on Mangaldoi river is deteriorating day by day as it was constructed during British rule, in 1936. It may collapse any time. Therefore, there is a great need for reconstruction of the bridge.

I urge upon the Central Government to look into the matter early.

- (iv) **Need for early release of more Funds from Calamity Relief Fund to Orissa**

SHRI BRAJA KISHORE TRIPATHY (PURI): The State of Orissa which is ravaged by natural calamities in the shape of drought, cyclone and flood every year has also experienced an unprecedented calamity of flood thrice this year. Funds under Calamity Relief Fund is too meagre to meet the requirement of the State. A memorandum has already been submitted by the State Government to the Union Government to enhance the annual corpus of the funds to Rs. 110.00 crore. Considering the genuine demand of the State, the Central Government may consider release of at least Rs. 100.00 crore as a Non-Plan grant to enable the State Government to carry on restoration work without interruption. The immediate requirement of funds for repair and restoration of projects is estimated at Rs. 188.40 crore.

I urge upon the Government of India to release the amount required by Special Assistance early.

- (v) **Need to sanction adequate funds for Construction of pucca embankments on Falgu River in Nalanda District, Bihar**

[Translation]

SHRI VIJOY KUMAR YADAV (NALANDA): Mr. Speaker Sir, Bihar is the most backward State from the point of irrigation. More than one crore rupees will be required if pucca embankments are constructed on both sides of Falgu river. The Central Government has assured that the construction work will be undertaken after making an assessment of the expenditure involved in it but the Government has not taken any step in this direction.

Therefore, my submission to the Central Government is that steps should be taken immediately to construct embankments so that it proves helpful in irrigation.

[English]

MR. DEPUTY-SPEAKER: Now, the House stands adjourned to meet at 2.00 p.m.

13.03 hrs.

*The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.*

14.09 Hrs.

*The Lok Sabha re-assembled after Lunch at Nine Minutes past Fourteen of the Clock.*

(Mr. Deputy-Speaker in the Chair)

**STATUTORY RESOLUTION RE: DISAPPROVAL OF THE SECURITIES LAWS (AMENDMENT) ORDINANCE: AND**

**SECURITIES LAWS (AMENDMENT) BILL**

[English]

MR. DEPUTY-SPEAKER: The House will now take up Items No. 16 and 17 together. The time allotted is one-and-half hours. Shri Santosh Kumar Gangwar.

[Translation]

SHRI SANTOSH KUMAR GANGWAR (BAREILLY): I beg to move the Resolution:

"That this House disapproves of the Securities Laws (Amendment) Ordinance, 1995 (No. 5 of 1995) promulgated by the President on January 25, 1995."

Mr. Deputy Speaker, Sir, it appears from the Government policy of bringing the ordinance, that this Government is running merely on the basis of ordinance. It seems to me that the ordinances have lost their importance.

The sessions of the Lok Sabha are held after a short period. Even then if there is a weak long holiday, an ordinance is brought, be it of some use or not. I do not